

## DISTRICT AND SESSIONS COURT, JALNA

### CIRCULAR

In the wake of outbreak of Covid-19 and in continuation of circulars issued by this office from time to time, it is further notice for information of the Advocates and the parties appearing in person that from Monday 9<sup>th</sup> April, 2020 hearing of urgent matters, if any, will be taken up through Video Conferencing between 12.00 pm to 2.00 pm on all Court working days, until further orders.

General instruction, not exhaustive, in the matter are given below.

Advocates and parties appearing in person may mention urgent matters through the Video Conferencing Unit installed in the designated room in the court premises.

The Judicial Officers concerned will take up hearing of extremely urgent matters through Video Conferencing between 12.00 noon to 02.00 p.m. on Court working days.

The Advocates shall e-mail the application for an urgent hearing to following officers on email address.

Sr.No.	Name of the Court	e-Mail address
1	District Court, Jalna	mahjaldc@mhstate.nic.in
2	Chief Judicial Magistrate Court, Jalna	cjmjalna@yahoo.in
3	Civil Judge Junior Division, Ambad	mahjanambsc@indianjudiciary.gov.in
4	Civil Judge Junior Division, Bhokardan	mahjanbhosc@indianjudiciary.gov.in
5	Civil Judge Junior Division, Partur	mahjanparsc@indianjudiciary.gov.in
6	Civil Judge Junior Division, Jafarabad	cjddmfcjafarabad@gmail.com
7	Civil Judge Junior Division, Mantha	manthatlsa@yahoo.com
8	Civil Judge Junior Division, Badnapur	badnapur2018@gmail.com
9	Civil Judge Junior Division, Ghansavangi	ghansavangi@yahoo.in

Advocate shall mention their Bar Council Enrollment Number in the application and shall also attach a soft copy of their Photo Id.

All the Judicial Officers from Taluka Court are hereby directed to follow the same procedure as above.

( 2 )

If the concerned Judicial Officer allows the application, the Superintendent / Asstt. Superintendent (Judicial) concerned establishment shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and time specified, the Advocates may make their application in such urgent matters only through the V.C.

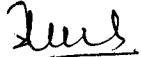
Upon the office specifying the date and time, the applicants Advocate shall give notice of the listing and serve a slot copy of the application on the Respondents.

The superintendent / Asstt. Superintendent (Judicial) concerned establishment shall maintain registers in below mentioned format and place the same daily before the Judicial Officer concerned.

Information of matter taken on Video Conferencing on /04/2020

Sr.No.	Registration No.	Nature of Proceeding	Name of Parties	Name of Advocate
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District Court Jalna  
Date : 09/04/2020

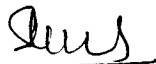
  
( Smt. S. K. Keole )  
Principal District Judge  
Jalna.

O.No./Comp/ /2020  
District & Sessions Court, Jalna  
Date : 09/04/2020

Copy forwarded with compliments to :

- 1) All Judicial Officers, Jalna by email
- 2) All Judicial Officers,  
Ambad / Bhokardan / Partur / Jafarabad / Mantha / Ghansavangi / Badnapur
- 3) The District Government Pleader, Jalna
- 4) The President, Bar Association, Jalna
- 5) The Registrar, District Court, Jalna
- 6) The Superintendent, Admin/Inspection/Judicial, District Court, Jalna
- 7) The Superintendent, Civil Court Senior Division, Jalna
- 7) The Asstt. Superintendent, C & F District Court, Jalna
- 8) The Asstt. Superintendent, CJM Court, Jalna
- 9) The District System Administrator, District Court, Jalna
- 10) Copy be affixed on the Notice Board.

District Court Jalna  
Date : 09/04/2020

  
( Smt. S. K. Keole )  
Principal District Judge  
Jalna.